

LOK SABHA DEBATES

LOK SABHA

Tuesday, November 19, 1985/Kartika 28,
1907 (Saka)

The Lok Sabha met at Eleven of
the Clock.

[MR. SPEAKER in the Chair]

MEMBER, SWORN

S. Tarlochan Singh Tur (Tarn Taran)

[English]

MR. SPEAKER : Now Question 21.
Shri Ananta Prasad Sethi. He is not available.

[Translation]

SHRI RAM NAGINA MISHRA : Mr. Speaker, Sir, I want to raise a point of order. I want to know from you whether anybody carrying a weapon can enter the House. I have seen that the hon. Member who has taken oath just now is, perhaps, carrying some weapon by his side. You give a ruling in this regard whether anybody can enter the House carrying any weapon.

MR. SPEAKER : That is not a weapon; weapons are not allowed in the House nor anybody has come with any weapon.

[English]

SHRI INDRAJIT GUPTA : You have to decide it in the case of *Kirpan*.

[Translation]

SHRI RAM NAGINA MISHRA : I have seen than the hon. Member who was taking oath just now is carrying a weapon by his side whether it is *katar* or some other weapon. Therefore, you give your ruling so that we could follow it in future.

MR. SPEAKER : In this case, it is constitutional and religious. He is not carrying with him any other weapon.

SHRI RAM NAGINA MISHRA : Provision in this respect exists in other religions also. Will you allow them also ?

MR. SPEAKER : Only that which has been provided for in the Constitution would be allowed.

[English]

PROF. MADHU DANDAVATE : According to the Constitution, *Kirpan* is permissible; and therefore, it cannot be objected to.

[Translation]

MR. SPEAKER : *Kirpan* is permissible according to the Constitution, we are not talking about sword, etc. Only that religious symbol which is allowed in our Constitution can be permitted.

Question No. 22.

ORAL ANSWERS TO QUESTIONS

[Translation]

Amendment of Muslim Personal Law

*22. SHRI AMAR ROYPRADHAN :
SHRI KALI PRASAD PANDEY :